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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

HOME DEPARTMENT NOTIFICATION

The 4th April 1943

No. 2421-G.—The following notification by the Government of Bombay is republished for general information.

By order of the Governor
J. BOWSTEAD

Chief Secretary to Government

HOME DEPARTMENT (POLITICAL)

Bombay Castle, 28th June 1943

No. 1153-Poll.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, 1931, the Government of Bombay is pleased to declare all copies wherever found, of the lithographed book in Marathi entitled "Krantichya Margavar" (i.e., On The Path of Revolution), written by Sane Guruji, with an introduction by N. G. Gore, and all other documents containing copies, reprints, translations of or extracts from the said book, to be forfeited to His Majesty on the ground that it appears to the Government of Bombay that the said book contains words of the nature described in clauses (a), (b), (bb), (c), (d), (f), (g) and (i) of section 4(1) of the said Act.

By order of the Governor of Bombay
D. SYMINGTON
Secretary

DEPARTMENT OF SUPPLY AND TRANSPORT NOTIFICATION

The 9th August 1943

No. 6322-S.T.—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

TEXTILES

New Delhi, 25th June 1943

No. 34-Tex. (14)/43—Whereas it appears to the Central Government to be expedient for securing the efficient prosecution of the war and for maintaining supplies essential to the life of the community to prohibit certain transactions in cotton cloth and yarn;

Now, therefore, in exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following Order, namely:—

1. (1) This Order may be called the Cotton Cloth and Yarn (Forward Contracts Prohibition) Order, 1943.

(2) It extends to the whole of British India

(3) It shall come into force at once.

2. In this Order—

(i) "contract" means a contract made or to be performed in whole or in part in British India relating to the sale or purchase of cotton cloth or yarn;

(ii) "forward contract" means a contract for the delivery of cotton cloth or yarn at some future date.

3. Save as hereinafter provided, no person shall, after the 24th of June 1943, enter into any forward contract in respect of cotton cloth or yarn.

4. Every forward contract entered into in contravention of clause 3 shall be void within the meaning of the Indian Contract Act, 1872 (IX of 1872).

5. The provisions of this Order shall not apply to forward contracts for cotton cloth or yarn of specified qualities and for specified delivery at specified prices, against which delivery orders, railway receipts or bills of lading and other documents of title are not transferable to third parties.

6. Nothing in this Order shall affect the validity of any forward contract in cotton cloth or yarn entered into before the commencement of this Order or any right, title, obligation or liability required or incurred under any such forward contract.

H. M. PATEL

Deputy Secy. to the Govt. of India

DEVELOPMENT DEPARTMENT NOTIFICATION

The 3rd August 1943

No. 16354-D.(C).—The following notification, issued by the Government of India, Department of Education, Health and Lands, is republished for general information.

By order of the Governor
P. C. DAS

Secretary to Government

AGRICULTURE

The 10th May 1943

No. F. 3-26(60)/41-A.—In exercise of the powers conferred by section 3 of the Agricultural Produce (Grading and Marking) Act, 1937 (I of 1937), the Central Government is pleased to make the following rules, the same having been previously published as required by the said section, namely:—

Sugarcane Gur (Jaggery) Grading and Marking Rules, 1943

1. *Short title and application*—(1) These rules may be called the Sugarcane Gur (Jaggery) (Grading and Marking) Rules, 1943.

(2) They shall apply to Sugarcane Gur (Jaggery) prepared in India in the form of solid lumps, hereafter referred to as Gur.

2. *Grade designations*—Grade designations to indicate the quality of Gur are set out in column 1 of Schedule I.

3. *Definition of quality*—The special and general characteristics of quality indicated by such grade designations are set out in columns 2 and 3 and column 4 respectively of the said Schedule.

4. *Grade designation marks*—The grade designation mark shall consist of a label bearing the design set out in Schedule II along with the appropriate grade designation and of the following colour:—

Grade designation	Colour of label
Extra special	White
Special	Red
A I	Blue
A II	Yellow
B	Green

5. *Method of marking*—A grade designation mark shall be securely attached to each container. In addition to the grade designation the following particulars shall be clearly marked on the label:—

(1) Form in which prepared, e.g., *Bheli, Chakki, Luddoo* or any other local name denoting the form; (2) Texture, i.e., whether granular (Rawedar or Danedar) or smooth (*chikna*) in the case of A I, A II and B grade only; (3) Month and year of production; (4) Net weight; (5) Place and date of packing; (6) Name of authorised packer; and (7) Lot number.*

Note—In the case of hard Gur containing less than 4 per cent moisture and having a sucrose content (determined by double polarisation) not below 80 per cent by weight, the word "Hard" may be stamped on the label.

*The number given by the packer to each lot of 'package' or bags of a particular grade in accordance with the instructions issued by the Agricultural Marketing Adviser to the Government of India.

6. *Method of packing*—(1) The Gur shall be packed in clean and dry containers in sound condition which may be made of wood, tin plate, jute, cotton, palm mats or paper. Containers which have been previously used for commodities likely to cause damage or impart any obnoxious flavour, odour or otherwise undesirable characteristics to the Gur shall not be employed. The interior of containers used for packing Gur of the Extra Special and Special grades shall be lined with clean plain packing paper or such other material as may be approved by the Agricultural Marketing Adviser.

(2) Gur of granular texture shall be packed separately from Gur with smooth texture and each container shall contain Gur of one uniform quality and grade only.

(3) Only whole unbroken* lumps (*Bheli, Chakki, Luddoo*) of Gur shall be packed. Lumps packed in one container shall be of the same type and reasonably uniform in shape, size and weight.

*Excluding lumps from which small sample pieces have been removed for testing in the Control Laboratory. For the purpose of this sub-rule, small slabs of fairly uniform size cut according to the local custom for the purpose of better packing shall be deemed to be whole unbroken lumps.

SCHEDULE I
(See Rules 2 and 3)

Grade designation and definition of quality of Sugarcane Gur (Jaggery) produced in India

Grade designations	Special characteristics		General characteristics
	Colour* (not darker than)	Texture	
1	2	3	4
Extra Special**	Cream or light golden.	Granular (Rawedar or Danedar).	The Gur— (a) shall be prepared exclusively from the clarified† juice of sugarcane, (b) shall be prepared in the form of shaped solid lumps (<i>Bheli, Chakki, Luddos, etc.</i>) which shall be of firm consistency—neither sticky or plastic, (c) shall be reasonably free from extraneous matter such as bagasse, dirt and other impurities, the combined total of which shall be less than 1 per cent by weight, (d) shall be dried to such an extent as reasonably ‡ to maintain its colour, consistency and weight, (e) shall bear no signs of superficial sweat or mould, and (f) shall be sweet to the taste and not possess a sour, salty or other objectionable flavour.
Special ..	Golden ..	Ditto.	
A I ..	Dark golden	Either granular (Rawedar or Danedar) or smooth (<i>chikna</i>).	
A II ..	Light brown	Ditto.	
B ..	Brown ..	Ditto.	

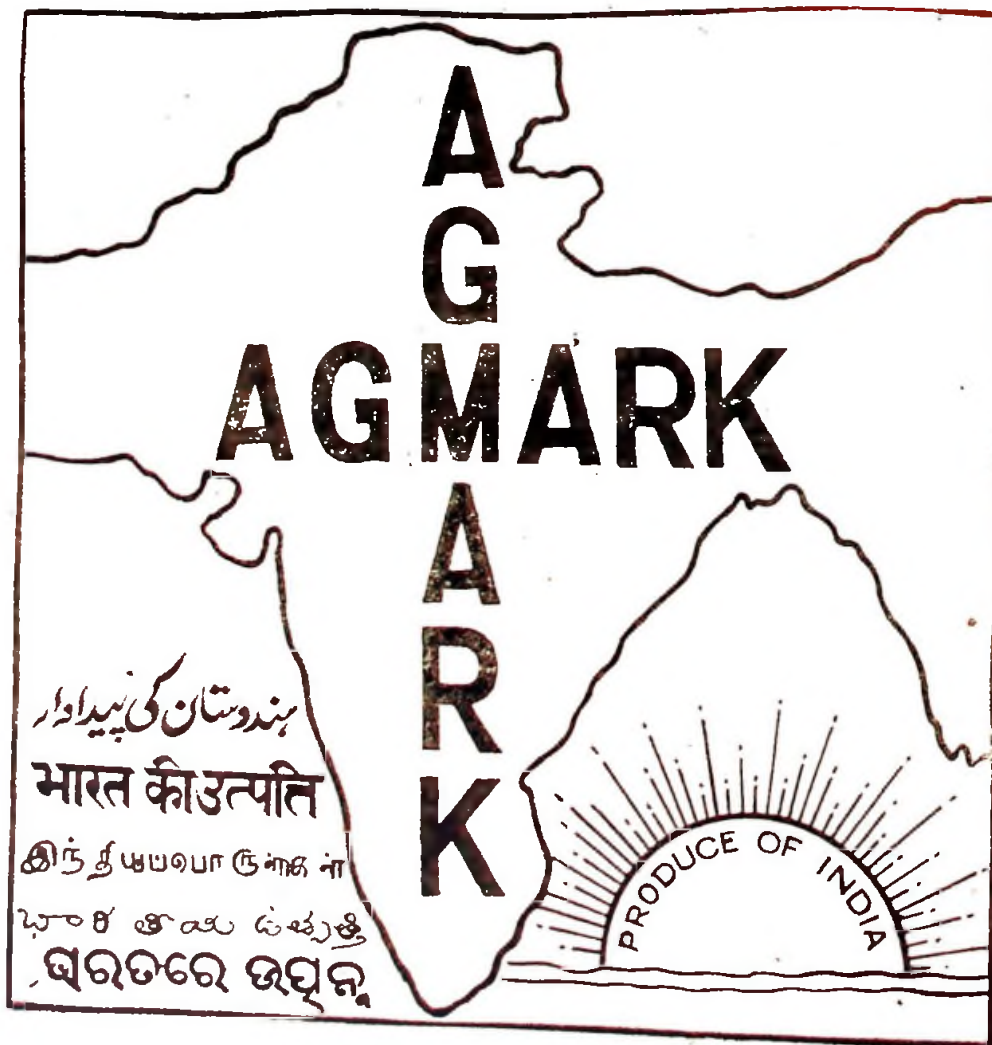
*To allow for accidental errors in grading, 10 per cent by weight of Gur in consignments of any of the grades excepting Extra Special may be of a colour not inferior to that of the next lower grade.

** Extra Special grade shall be made only from cane juice which shall have been adequately clarified by means of vegetable activated carbon in addition to the normal methods of clarification. The total impurities in such Gur shall not exceed 0.2 per cent by weight.

†The process of clarification may be effected by means of any of the agents normally employed for the purpose including mucilaginous extract of *Sukhlai* (*Kydia Calycina*), *Deola* (*Hibiscus Ficulneus*), *Bhindi* (*Hibiscus Esculentus*) etc. or milk, soda (sodium carbonate), lime, etc., or by adequately removing the scum during the boiling process. Bleaching agents shall not be used.

‡Having due regard to climatic factors and conditions under which the produce may have been handled, transported or stored.

SCHEDULE II
Grade designation mark for 'Gur'



J. D. TYSON
Secretary

COMMERCE AND LABOUR DEPARTMENT
NOTIFICATIONS

The 3rd August 1943

No. 16353—Com. 64/43-Com.(C).—The following notification, issued by the Government of India, Department of Commerce is republished for general information.

By order of the Governor
W. W. DALZIEL

Secretary to Government

New Delhi, 14th April 1943

No. 102(11)-E. T. (B)/42—In exercise of the powers conferred by clause (a) of the proviso to sub-rule (1) of rule 98 of the Defence of India Rules, the Central Government is pleased to direct that the following amendment shall be made in the notification of the Government of India in the Department of Commerce, No. 102(11)-E.T. (B)/42, dated the 19th September 1942, namely:—

In the said notification, for the words "an insurance policy" the words "a life insurance policy" shall be substituted.

E. S. KRISHNAMOORTHY
Dy. Secy. to the Govt. of India

The 11th August 1943

No. 16332-Com. (C).—The following notification of the Government of India in the Department of Commerce is republished for general information.

By order of the Governor
W. W. DALZIEL

Secretary to Government

REGISTRATION OF ACCOUNTANTS

No. 1-A (3)/43—In exercise of the powers conferred by sub-section (2) of section 144 of the Indian Companies Act, 1913 (VII of 1913), the Central Government is pleased to direct that the following further amendment shall be made in the Auditor's Certificates Rules, 1932, the same having been previously published as required by the said sub-section, namely:—

In the proviso to rule 18 of the said Rules, the words "and copies of the same placed on sale" shall be omitted.

R. T. PRINGLE
Dy. Secy. to the Govt. of India

The 11th August 1943

No. 16933-Ccm.(C).—The following notification, issued by the Government of India, Department of Commerce, is republished for general information.

By order of the Governor
W. W. DALZIEL

Secretary to Government

ENEMY TRADING

New Delhi, 29th May 1943

No. 194(I)-E.T.(B.)/43—In pursuance of clause (a) of the proviso to sub-rule (1) of rule 98 of the Defence of

India Rules, the Central Government is pleased to permit all persons and firms in India interested in the cargoes ex. the French s.s. "Jean Laborde", which ship is understood to have called and possibly off-loaded at one time or another some or all of its cargo at Casablanca and Pointe Noire, ports in French North and Equatorial Africa, to communicate with their agents in those ports for the purpose of ascertaining the whereabouts of British-owned cargoes on that vessel.

E. S. KRISHNAMOORTHY
Dy. Secy. to the Govt. of India